

STATEMENT OF IMMOVABLE PROPERTY RETURN FOR THE YEAR 2014 AS ON 01.01.2015

1. Name of Officer (in full) and service to which the officer belongs AIS KUMAR, Central Civil Services
2. Present post held Deputy Director FSSAI, W.R. 4. Present Pay Basic Rs 7970 + G.P. Rs 6500/-

(1) Name of District, Sub-Division, Taluk & Village or City in which property is situated (full location & postal address)	(2) Name & Details of Property Housing, Lands and Other Buildings	(3) Cost of construction /Acquirement (and year when purchased) including of land in case of house and year when purchased.	(4) Present Value *	(5) If not in own name, state in whose name held & his/her relationship to the Govt. Servant	(6) How acquired, whether by purchase, lease**, mortgage, inheritance, gift or otherwise with date of acquisition & name with details of person(s) from whom acquired:	(7) Annual Income from property	(8) Remarks
① Old No. 1017 New No. 710 A Sector - M Aashiana, Lucknow (UP)	Plot App Area (330.628sqm)	Rs 2.25 L	Appx. 50L	Smt Anita (wife)	- By purchasing from her own savings, on 10.1.2002. She is in service since 1989. From Smt Mona Trivedi P. Shri Dhanicharan A/c 12/3, Rajnagar, Ghogaabad (UP)	Nil	Intimated during all previous statements/CRs also
② Flat No 205 Shivam I, Behind Thakur mal /multiplex, Near Dahisar Chek Naka, Village - Muhajan wadi, Dist-Thane (MH)	Ready built 2BHK Flat (Area - 558 sq. ft)	Rs 11.93 L	Appx - 55L	In joint Names of Mrs Anita (wife) & Mr AIS kumar (self)	- By purchasing from wife's and own savings (3.17L), GPF withdrawn (4.0L), Housing Loan (3.25L) and interest free loan from Relatives (1.5L) - from MB Thakur Estate-Developer Thakur House, Khandivali (S) Mumbai.	Nil	Intimated during all previous statements/CRs. Also person intimation submitted to Deptt before purchase vide letter dt 03.05.2005

Possession given in 2007 (now)

Signature Ais Kumar
28.01.2015

Name (AIS KUMAR)

Designation Deputy Director, FSSAI, W.R

Date 28.01.2015

Note

- 1) * In case where is not possible to assess the value accurately, the approximate value in relation to present conditions may be indicated.
- 2) ** Includes short term leases also.
- 3) The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) services under rule 15 (3) of the Central Civil Services (Conduct) Rules, 1955, (now rule 18(1) of the CCS (Conduct) Rules, 1964) on the first appointment to the Service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any members of his family or in the name of any other person dependent on Government servant.
- 4) The wording 'No change' or 'No addition' or 'as in previous year' may be avoided and all details filed up.
- 5) AIS officers are requested to fill the form in duplicate.
- 6) All columns should be filled up neatly in capital letters.